

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT NO.III**

**CP -126 (ND)/2016**

**IN THE MATTER OF:**

**Sh. Jasmohan Singh & Ors.**

**.....PETITIONER**

**Vs.**

**M/s. Transfrig India Ltd. & Ors.**

**..... RESPONDENT**

**SECTION :**

**Under Section 271-272**

**Order delivered on 19.7.2017**

**Coram :**

**R. VARADHARAJAN,  
Hon'ble Member (Judicial)**

**For the Petitioner : -**

**For the Respondent : -**

**ORDER**

Learned Counsel for the petitioner is present. In relation to the petition, the Petitioner is directed to issue notice to the Respondents including the Registrar of Companies and Regional Director. The respondents will file their reply as to the maintainability of petition within a period of 30 days.

Let the ROC and the Regional Director also file their reports in the meanwhile.

Post the matter on 07.9.2017.

**SD/-**

**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**

Surjit  
19.7.2017